

of the Automative Research Association of India, Pune, for the Year 1983-84 along with Audited Accounts.

- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Automative Research Association of India Limited, Pune, for the Year 1983-84. [Placed in Library. See No. LT—505/85].

Notification under Section 72 of Delhi sales Act, 1975

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : I beg to lay on the Table :

- (1) A copy of the Delhi Sales Tax (Second Amendment) Rules, 1985 (Hindi and English versions) published in Notification No. F. 4 (66)/84-Fin. (G) in Delhi Gazette dated the 2nd March, 1985. under section 72 of Delhi Sales Tax Act, 1975. [Placed in Library. See No. LT—506/85].
- (2) A copy of Notification No. G S R 147(E) Hindi and English versions) published in Gazette of India dated the 13th March, 1985 together with an explanatory memorandum making certain amendment to Notification No. 117. Customs dated the 9th June, 1978. [Placed in Library. See No LT—507/85].

12-06 hrs.

[English]

MESSAGE FROM RAJYA SABHA

SECRETARY-GENERAL : Sir, I have to report the following message

received from the Secretary-General of Rajya Sabha :

“In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Handlooms (Reservation of Articles for Production) Bill, 1985, which has been passed by the Rajya Sabha at its sitting held on the 14th March, 1985.”

[English]

HANDLOOMS (RESERVATION OF ARTICLES FOR PRODUCTION) BILL 1985

As passed by Rajya Sabha

SECRETARY GENERAL : Sir, I lay on the Table of the House the Handlooms (Reservation of Articles for Production) Bill, 1985, as passed by Rajya Sabha.

PUNJAB BUDGET, 1985-86

[English]

THE MINISTER OF FINANCE AND COMMERCE AND SUPPLY (SHRI VISHWANATH PRATAP SINGH) : Sir, I beg to present 8 statement of estimated receipts and expenditure of the State of Punjab for the year 1985-86.

Statement

I lay on the Table of the House the Annual Financial Statement of the State of Punjab for the financial year 1985-86.

2. Consequent on the Proclamation issued under article 356 of the Constitution on the 6th October, 1983, the powers of the Legislature of the State of Punjab are exercisable by or under the authority of Parliament. The Statement of estimated receipts and expenditure of the State of Punjab for the financial year 1985-86 is, therefore, being placed before the House.